

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

23/09/2019

O.A./260/620/2019

ANUP MITRA

-V/S-

DEBT RECOVERY TRIBUNAL

ITEM NO:12

FOR APPLICANTS(S) Adv. : MR.N.R.ROUTRAY

FOR RESPONDENTS(S) Adv.: MR.A.C.DEO

Notes of The Registry	Order of The Tribunal
	<p>Heard learned counsel for the applicant and Mr.A.C.Deo, learned counsel appearing on behalf of the respondents. In this O.A., the applicant claims the benefit of 3rd financial upgradation under the MACP Scheme in the Grade pay of Rs.4800/-. Learned counsel for the applicant submits that although applicant's case was submitted before the Screening Committee along with others, but vide order dated 15.5.2019 (A/7), his case was not considered while others were considered vide order dated 1.7.2019 (A/8).</p>
	<p>It is seen that although before applicant's case could be considered for 3rd MACP, he had submitted a number of representations, but, after the order dated 1.7.2019 was passed, no representation has been filed by the applicant. Learned counsel for the applicant submitted that this O.A. may be sent to Respondent No.2 treating the same as applicant's representation.</p>
	<p>In view of the above submissions and without expressing any opinion on the merit of the case, the O.A. is disposed of this stage with liberty to the applicant to submit the Paper of Book of O.A. along</p>

with a representation and copy of this order to Respondent No.2/Competent Authority within a period of one week from the date of receipt of a copy of this order and in case any such representation is received, Respondent No.2 shall consider and dispose of the same bypassing a speaking order as per the provisions of law, to be communicated to the applicant within a period of two months from the date of receipt of such representation if the said representation is filed within time as stated above.

With the above observation and direction, this O.A. is disposed of at the stage of admission itself, with no order as to costs.

Free copy of this order be made over to learned counsels for both the sides.

( GOKUL CHANDRA PATI)  
MEMBER (A)

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